COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 268 OF 2017 & IA NO. 571 OF 2017

Dated: 6th December, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Indian Wind Power Association (IWPA)

.... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Avishek Raj

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Ms. Neha Garg for R-2

Mr. Aditya Grover for PEDA

<u>ORDER</u>

Learned counsel for the respondents seek four weeks more time to file reply. They may take steps to file the same on or before 04.01.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 20.02.2018.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor) Technical Member